CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 585/AT/2026

Subject	:	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1500 MW capacity awarded for assured Peak Supply of 6000 MWh (1500 MW x 4 Hrs.) from ISTS connected Renewable Energy Power Projects (SECI-FDRE-IX) and selected through a competitive bidding process as per the guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.
Petitioner	:	Solar Energy Corporation of India Limited (SECI)
Respondents	:	Waaree Forever Energies Private Limited & Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Aakanksha Bhola, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of a tariff for 1500 MW capacity awarded for assured Peak Supply of 6000 MWh (1500 MW x 4 Hrs.) from ISTS-connected Renewable Energy Power Projects (SECI-FDRE-IX), selected through a competitive bidding process in accordance with the guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.

2. Considering the submissions made by learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner to file the following information on an affidavit within two weeks:

(i) An update regarding the status of execution of Power Purchase Agreements (PPAs) with the successful bidders and Power Sale Agreements (PSAs) with the Buying Entities.

(ii) The details of the identified Buying Entities (such as WBSEDCL, KSEBL, or other procurers provisioned under the RfS amendments).

(iii) An affidavit substantiating the competitiveness and reasonableness of the discovered peak supply tariff (₹5.99/kWh to ₹6.00/kWh for 4-hour peak supply) in light of prevailing market conditions.

3. The Petition will be listed on 10.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)